

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1249/252/ND/2019

IN THE MATTER OF:

Income Tax Officer (M/s. Ashita Engineering Pvt. Ltd.) ...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 29.11.2019

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Revenue

**:Mr. Zoheb Hossain, Sr. standing
counsel for revenue**

For the Income Tax Department

**:Mr. Lakshmi Gurung, Sr.
Standing counsel with Dinesh
Sharma Advocate**

For the ROC

:Mr. M. Yadubhushana Rao, AROC

For the Respondent/Corporate-debtor

**:Mr. Kapil Bahl, for respondent
No. 3**

ORDER

Learned counsel appearing for the applicant submitted that since the company has already paid all the dues and under such circumstances Income Tax Department wanted to withdraw the application filed under Section 252. Accordingly, the prayer is allowed and same is dismissed as withdrawn.

S - d

**(V.K. Subburaj)
Member (T)**

S - d

**(Abni Ranjan Kumar Sinha)
Member (J)**

(Annu)